

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. RAJA VIJAYA RAGHAVAN

SATURDAY, THE 4<sup>TH</sup> DAY OF APRIL, 2020/15<sup>TH</sup> CHAITHRA, 1942

B.A NO. 2121 OF 2020

(CRIME NO.48 OF 2020 OF CHAKKARAKKALLU POLICE STATION,  
KANNUR DISTRICT)

PETITIONER/ACCUSED

P. Babu, aged 59 years, S/o. Ramunni,  
Sindu, Thilanoor P.O, Kappad, Kannur district.

By Adv.  
Sri. RAMAPRASAD UNNI T.

RESPONDENTS/ STATE & COMPLAINANT

- 1 State of Kerala, represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam -682 031.
- 2 The Station House Officer, Chakkarakkallu Police  
Station, Thalasery, Kannur district.

By SR. Public Prosecutor, SRI. SUMAN CHAKRAVARTHY

This Bail Application having come up for admission on 04/04/2020, the  
Court on the same day passed the following:-

**RAJA VIJAYARAGHAVAN V., J**

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B.A. No. 2121 of 2020

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Dated this the 4<sup>th</sup> day of April, 2020

**ORDER**

When this matter is taken up, Sri.Suman Chakravarthy, the learned Public Prosecutor submits that the copies of bail application as well as Annexures have not been forwarded to him through e-mail to enable him to get instructions. The learned counsel appearing for the petitioners undertakes to serve copies today itself.

Post this matter on 6.4.2020.

**Raja Vijayaraghavan V.,  
Judge**

Ps/4/4/2020